

**Bombay Urban Transport Project-II**

£ £1862-B. SHRI NARESH C. PUGLIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received a memorandum from the Government of Maharashtra with regard to the Bombay Urban Transport Project II (BUTP-II);

(b) if so, what are the suggestions made therein; with cost of project;

(c) whether this project is to be financed with the World Bank assistance;

(d) if so, what are the details in this regard; and

(e) by when the project is likely to be cleared by Government to enable the State Government to initiate action for World Bank assistance?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir. The Government of Maharashtra have sent a project profile for taking urban transportation project for the improvement of urban transport in Bombay (BUTP-II).

(b) The suggestions are mainly (i) for the development of sound transport policies principally in respect of demand management, (ii) decongest the roads by selective restraints on personalised transport (iii) evolve fare policies and (iv) develop effective institution building on the one hand and to make investments in the following new transport projects to encourage a new regional structure on the other:—

(1) grade separation of intersections by construction of flyovers;

(2) replacement of level crossing by road over-bridges and road under-bridges;

(3) pedestrian subways;

£ £ Previously Unstarred Question No. 1445. Transferred from 31-7-91.

(4) road improvements, extension and upgradation;

(5) new roads;

(6) signalisation and traffic management;

(7) bus transport;

(8) suburban railway transport;

(9) passengers water transport;

(10) technology acquisition;

(11) technology assistance and training.

The total estimated cost of the projects works out to Rs. 1296.42 crores.

(c) to (e) During exploratory discussions, the World Bank have indicated their willingness to examine the project provided certain issues relating to optimisation of rail capacity and taking an integrated view of rail and bus transport are taken into account. A number of discussions on the projects have been held with the representatives of the Government of Maharashtra and the Ministries of the Central Government. Based on these discussions, the Government of Maharashtra have to submit a revised detailed project report indicating clearly various alternatives for raising funds for the project. The final project report has not yet been received from the Government in Maharashtra.

**Minimum wages for agricultural labours**

\$1862-C. SHRI KRISHAN LAL SHARMA: Will the Minister of LABOUR be pleased to state:

(a) what is the minimum wages fixed and given to agricultural labours in different parts of the country as on date and how do they compare with the price level as at present; and

(b) whether Government propose to enhance the wages in view of the present day's level of price rise?

\$ Previously Unstarred Question No. 1527, Transferred from 1-8-91.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) As per the available information, the minimum wages for unskilled agricultural labour fixed by various State Governments/ Union Territory Administrations under the Minimum Wages Act, 1948 are given in the Statement. [See Appendix 159, Annexure No. 56] The State Governments/ Union Territory Administrations as the appropriate governments fix/revise minimum wages under the Minimum Wages Act, 1948, taking into consideration the recommendations of the Advisory Boards and other relevant factors. Some State Governments/Union Territory Administrations have provided for variable dearness allowance while fixing minimum wages, to take care of the price rise.

#### Closure of WIMCO factory unit at Port Blair

\$\$\$1862-D. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that it is proposed to close down WIMCO Factory Unit at Port Blair;

(b) if so, the reasons thereof;

(c) whether it is a fact that an Industrial Tribunal had given an award in favour of the workers of WIMCO, Port Blair Unit in respect of wage revision of worker;

(d) whether the said award has been implemented by the Management of WIMCO;

(e) if not, the reasons thereof;

(f) what action has been taken by Government to see that the said award is implemented;

\$\$\$Previously Unstarred Question No. 1537, Transferred from 1-8-91.

(g) the number of workers who would lose their jobs in the event of closure of WIMCO unit at Port Blair; and

(h) whether Government are considering refusal to permit closure of the unit?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a), (b), (g) and (h) According to the information received from the Union Territory of Andaman and Nicobar Islands, the management of the WIMCO Ltd. had applied for permission to close down its factory at Port Blair which employs 245 persons on the ground that it was incurring continuous loss caused *inter alia* by availability of splints at cheaper rates in the main land, increase in cost of diesel and transportation, increase in power tariff and lower productivity of labour. The Administration has rejected the application.

(c), (d), (e) and (f) The management of the WIMCO Ltd. has not implemented the award of the Industrial Tribunal in respect of revision of wages of its workers and has filed a writ petition against the award in the Calcutta High Court. The matter is sub judice.

सरकारी कय बेन्द्रों द्वारा गेहूँ को खरीद

\$\$\$1862. सरदार जगजीत सिंह शरोड़ा: क्या खाद्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार को ध्यान 17 जुलाई, 1991 के "द टाइम्स ऑफ इंडिया" में "पूअर अरइन्स डिस्पिंट रिकार्ड व्हीट क्रीप" शीर्षक के अधीन प्रकाशित समाचार की ओर दिलीया गया है ;

\$\$\$पूर्वत अंतरांकित प्रश्न संख्या 1682, दिनांक 1 अगस्त, 1991 से स्थानांतरित ।